

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 94, M/s Samarth Industries.	1 – 8
2.	Supporting Affidavit	9 – 10
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	11 – 15
4.	<u>ANNEXURE R-2:</u> Copy of the letter dated 12.03.2025.	16 - 17
5.	Vakalatnama	18
6.	Copy of Aadhar Card	19

7.	Proof of Service	20
----	------------------	----

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 94- M/s Samarth Industries

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE
ON BEHALF OF RESPONDENT NO.94, M/s SAMARTH
INDUSTRIES**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Samarth Industries, Respondent No. 94, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal, whereby newly impleaded respondents were directed to file objections to the Joint Committee Report dated 03.01.2025. The Answering Respondent was impleaded based on the findings recorded in the said Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

OBJECTIONS TO THE JOINT COMMITTEE REPORT

4. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 16.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB).
5. That the Joint Committee Report and the subsequent Show Cause Notice issued by the Haryana State Pollution Control Board (HSPCB) allege non-compliance by the Answering Respondent primarily on the following grounds:
 - (a) That there is excessive BOD/COD/TDS removal at the Primary Effluent Treatment Plant (PETP), allegedly indicating freshwater dilution;
 - (b) That MLSS and MLVSS levels were Below Detection Limit (BDL), suggesting non-functionality of the PETP;
 - (c) That the provision for dilution at PETP outlet should be dismantled and direct discharge into HSIIDC line be ensured.

6. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
7. That the Answering Respondent categorically denies the above allegations and submits that all observations in the Joint Committee Report and Show Cause Notice are based on presumptions and are not supported by conclusive evidence. The Answering Respondent has always operated in compliance with applicable environmental laws and holds a valid Consent to Operate (CTO) under the Water Act, 1974 and Air Act, 1981, valid until 30.09.2026. The Answering Respondent is engaged in the manufacture of dyes and dye intermediates and is committed to sustainable and lawful operations.
8. That the Answering Respondent submits that it operates a well-equipped PETP with an installed capacity of 15 KLD. The unit uses advanced chemical treatment, including optimized dosing, aeration, and filtration techniques, which are capable of achieving high pollutant removal efficiencies. The unit does not maintain any system or provision for freshwater dilution at any point of the PETP.

9. That the Answering Respondent further submits that high removal percentages of BOD (96.40%), COD (85.29%), and TDS (62.64%) as observed during inspection are a result of effective treatment and not dilution. It is erroneous and unjustified to equate high removal efficiency with dilution. There is no provision or pipeline for freshwater addition to the treated effluent. The assumption of dilution is speculative.
10. That the Answering Respondent further submits that MLSS and MLVSS were BDL and an aeration tank was earlier installed for reduction of BOD & our PETP is based on Physiochemical type, Therefore this aeration system is not required for specific nature of the effluent and was therefore voluntarily dismantled. The current treatment process, which includes multiple chemical and physical stages, has been verified by independent NABL-accredited laboratory reports confirming compliance with prescribed parameters. A fresh test conducted by Asia Enviro Lab on 25.01.2025 confirms that treated effluent is within limits. The report is annexed with the reply submitted to HSPCB.
11. That the Answering Respondent reiterates that the entire treated effluent is discharged directly into the HSIIDC sewer line, and no alternate discharge route or unauthorized outlet exists. The inspection team found no evidence of any bypass or dilution arrangement during their visit.
12. That the logbooks of water consumption and effluent generation have been duly maintained and were shown to the inspection team.

These records show that water usage is well within the approved limits and is consistent with the quantity of effluent generated. The allegation of dilution is not substantiated by any discrepancy in water usage data. In fact, estimated freshwater consumption as per inspection is only 3.55 KLD, against an average effluent generation of 3.088 KLD, confirming efficient and proportionate operations.

13. That the Answering Respondent submits that it has undertaken multiple voluntary steps for environmental compliance, including:
 - Dismantling of the aeration system, which was unnecessary for its current effluent profile;
 - Installation of electromagnetic flowmeters at PETP inlet and outlet;
 - Routine third-party testing of treated effluent through NABL-accredited labs;
 - Direct discharge to HSIIDC line through authorized connection;
 - Agreement with GEPIL for disposal of ETP sludge through TSDF site;
 - Proper logbook maintenance and energy monitoring at PETP.
14. That the Answering Respondent strongly objects to the issuance of Show Cause Notice without prior opportunity for explanation or re-verification. The gap between the date of inspection (07.08.2024) and the issuance of the SCN (16.01.2025) is unexplained. The SCN relies solely on assumed dilution without technical validation or on-site confirmation.

15. That the Answering Respondent respectfully points out that it was granted CTO valid till 30.09.2026 after due verification by the Board. As per Section 27 of the Water Act, a CTO cannot be issued or renewed for a non-complying unit. Therefore, the renewal of the CTO negates the premise of non-compliance.
16. That the Answering Respondent further submits, without prejudice and while expressly denying any non-compliance, that it has addressed a letter dated 12.03.2025 to the Regional Office of HSPCB informing that the unit has permanently close down the wet process, i.e., the filtration system from which trade effluent was generated. The letter further states that the Effluent Treatment Plant and associated boiler have also been dismantled, and the new process flow chart does not require generation or treatment of effluent. It is submitted that this communication was made solely for information and regulatory purposes and should not, in any manner, be construed as an admission of past non-compliance. The contents of the said letter are intended only to bring on record the present operational status and process modification of the unit and are not indicative of any acknowledgment of the alleged violations. A copy of the letter dated 12.03.2025 is annexed herewith as **Annexure R-2**.
17. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations

would negatively impact the livelihoods of numerous employees and their families.

18. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws.
19. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
20. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
21. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial

operations and prays for a just and fair assessment of its compliance status.

22. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 94- M/s Samarth Industries

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

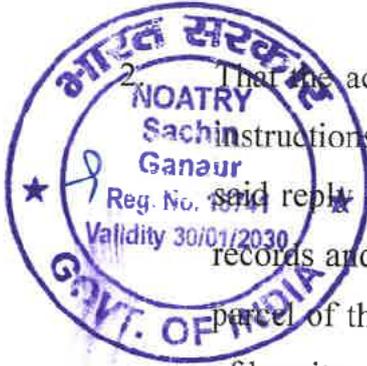
AFFIDAVIT

I, RAJAN AGGARWAL S/o SHRI RAMAN AGGARWAL aged about 48 years R/o QD-54, PITAMPURA, DELHI 110034, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.94, M/s SAMARTH INDUSTRIES, having its office at 384, PHASE-1, HSIIDC INDUSTRIAL ESTATE, BARHI, GANAUR, HARYANA 131101 in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.

2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.



Rajan Aggarwal

DEPONENT

1322
2422

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANAUR on this 19th day of Feb, 2025.

Rajan Aggarwal

DEPONENT



1322
—
24/02/25

ATTESTED
Syams
NOTARY
Ganaur Distt. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2801

Dated: 16/11/25

To

M/s Samarth Industries,
Plot No 384, HSIIDC, Phase-I, Barhi,
Sonipat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in Dyes and dye intermediates having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed Discharge norms	Compliance w.r.t norms
pH	2.3	8.3	6.0 – 9.0	• BOD removal-96.40%. COD removal- 85.29 % and TDS removal-62.64%. MLSS & MLVSS- BDL, which establish dilution in PETP with fresh water • Non-Complying (Dilution)
BOD (mg/l)	139	5	500	
COD (mg/l)	204	30	1400	
TSS (mg/l)	29	17	1500	
TDS (mg/l)	3148	1176	2100	

2. Analysis results of sample collected from PETP Inlet and Outlet indicate 96.40% BOD removal, 85.29% COD removal and 62.64% TDS removal which is not possible with existing treatment scheme without freshwater dilution at PETP outlet. Further, MLSS & MLVSS – BDL indicate that PETP is not working. Hence, unit is non-complying.

Recommendation of the Team:-

1. Dismantle the provision for dilution of PETP outlet.
2. Make provision to directly discharge the filtered effluent in to HSIIDC line, to rule out possibility of dilution.

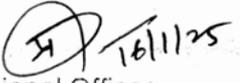
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

Re

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,
Sonepat Region.

Re



Samarth Industries

Plot No. 384, HSIIDC, Phase-I, Barhi, Distt. Sonapat-131101 (Haryana)
Mobile : 9811166991 E-mail : samarthind@gmail.com

To
The Regional Officer

Ref. No. : Haryana State Pollution Control Board
Sector-15, Sonipat, Haryana

Dated : 31/01/2025

Subject: Reply of Show Cause Notice for Closure under section 33-A of Water Act,1974, prosecution action under 43/44 of Water Act,1974 ,revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021.

Ref.: Your Office Letter No. HSPCB/SR/2025/2801 Dated 16.01.2025 received on 21.01.2025.

Respected Sir,

In this connection it is intimated & Submitted the above Show Cause Notice received on dated 21.01.2025 and the Reply of Observations raised in the above said Show Cause Notice pointwise as under:-

1. That it is admitted that the sample was collected from our unit by the inspection team and our all the parameters were found within the permissible Limits. It is submitted that after obtaining Show Cause Notice from your office our unit has immediately analyzed our trade effluent as well as treated effluent from NABL as well as CPCB approved Lab i.e. Asia Enviro lab, Sonapat on dated 25.01.2025 and as per the analysis Report No AEL/SI/25012025/WW/01 & AEL/SI/25012025/WW/02 all the parameters found within limits at this time and our unit is not non Complying as per our analysis Reports. There is no arrangement in the ETP for dilution and you can check at any time so the unit is totally Complying.
2. It is stated that our unit has already installed Aeration System which is used for MLSS & MLVSS, which is not required in our treatment process to treat the trade effluent. Now our unit has dismantled this aeration system from our ETP. As per Latest analysis report of trade effluent it shows that our ETP is working properly and effectively and it is also submitted that no fresh water is added in the PETP for dilution of trade effluent.

It is also stated that our unit has already connected the treated effluent pipeline with public/ HSIIDC sewer which leads to CETP for further treatment of the same and there is no possibility for dilution of treated trade effluent.

Therefore keeping in view the position explained above and compliance of the observations made by our unit, you are requested to please consider our reply properly and withdraw the above Show Cause Notice. No action will be initiated against our unit.

It is for your kind information and further necessary action.

Encl.:

- 1) Latest water analysis Report

Thanking you,

Yours faithfully,

Received
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)
5/2/25

For Samarth Industries


Auth. Signatory



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/SI/25012025/WW/02	Reporting Date : 30/01/2025
Issued to: M/s Samarth Industries Plot No.: 384, HSIIDC, Phase 1, Barhi, Sonipat	Sample I'd : AEL/SI/250125/WW/02 Date : 25.01.2025 Period of testing : 25.01.2025 to 30.01.2025

SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	25.01.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Lab Rep. (Dushyant)
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	pH	--	8.20	6.0-9.0	APHA 23 rd Ed. 4500 H B
2	Colour	--	Colourless	--	IS-3025(P-4)
3	Odour	--	Odourless	--	IS-3025(P-5)
4	Chemical Oxygen Demand(COD)	mg/l	224.0	1400	APHA 23 rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	68.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	46.0	1500	APHA 23 rd Ed. 4500 H B
7	Oil & Grease	mg/l	4.5	15	IS-3025 (P-39)
8	Total Dissolved Solids	mg/l	1685.0	2100	APHA 23 rd Ed.,2540 C
9	Sulphide (as S)	mg/l	0.2	1.0	IS-3025(P-29)
10	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	0.18	1.0	APHA 23 rd Ed.,5530
11	Total chromium (as Cr)	mg/l	0.09	2.0	APHA 23 rd Ed.,3111 A B C
12	Ammoniacal Nitrogen (as N)	mg/l	12.9	50	IS 3025 (P-34)

Remark-N.S.-Not Specified, Standard Limits are given as per consent (Barhi Industrial Area, Sonipat)

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.

2. Sample will be destroyed one month from the date of issue of test certificate.

3. Any complaints about this report should be communicated within 7 days of issue of this report

4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/SI/25012025/WW/01	Reporting Date : 30/01/2025
-----------------------------------	-----------------------------

Issued to: M/s Samarth Industries Plot No.: 384, HSIIDC, Phase 1, Barhi, Sonipat	Sample I'd : AEL/SI/250125/WW/01 Date : 25.01.2025 Period of testing : 25.01.2025 to 30.01.2025
--	---

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	25.01.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Lab Rep. (Dushyant)
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.37	APHA 23 rd Ed. 4500 H B
2	Colour	--	Bluish	IS-3025(P-4)
3	Odour	--	Mild	IS-3025(P-5)
4	Chemical Oxygen Demand(COD)	mg/l	476.0	APHA 23 rd Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	152.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	98.0	APHA 23 rd Ed. 4500 H B
7	Oil & Grease	mg/l	15.8	IS-3025 (P-39)
8	Total Dissolved Solids	mg/l	2301.0	APHA 23 rd Ed.,2540 C
9	Sulphide (as S)	mg/l	7.0	IS-3025(P-29)
10	Phenolic compounds (as C ₆ H ₅ OH)	mg/l	1.08	APHA 23 rd Ed.,5530
11	Total chromium (as Cr)	mg/l	3.64	APHA 23 rd Ed.,3111 A B C
12	Ammonical Nitrogen (as N)	mg/l	33.8	IS 3025 (P-34)

Checked By



Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Samarth Industries

Plot No. 384, HSIIIDC, Phase-I, Barhi, Distt. Sonapat-131101 (Haryana)
Mobile : 9811166991 E-mail : samarthind@gmail.com

Ref. No. :

Dated : 12/03/2025

To

The Regional Officer
Haryana State Pollution Control Board
Sonipat

Subject:- Permanently Closed Down of Filtration System.

R/Sir

In this connection it is intimated & submitted that our unit is engaged in the process of Dyes and Dye – Intermediates and obtained CTO from the Board vide No. HSPCB/Consent/ : 313099421 SONCTO11420667 Dated 22/04/2021 Valid up to 30/09/2026. Now our unit has decided to close down the wet process i.e. Filtration System from which the trade effluent is generated. Our unit will make the product as per new process flow chart attached. Our unit has dismantled the ETP & boiler from the unit as these are not required for our product at this stage. Our unit has also removed the Plant & Machinery involved in filtration system

Therefore keeping in view the position explained above you are requested to please consider our new process flow chart and you can check our unit at any time.

It is for your kind information and further necessary action.

Thanking You

FOR SAMARTH INDUSTRIES

Ramesh Kumar
PARTNER

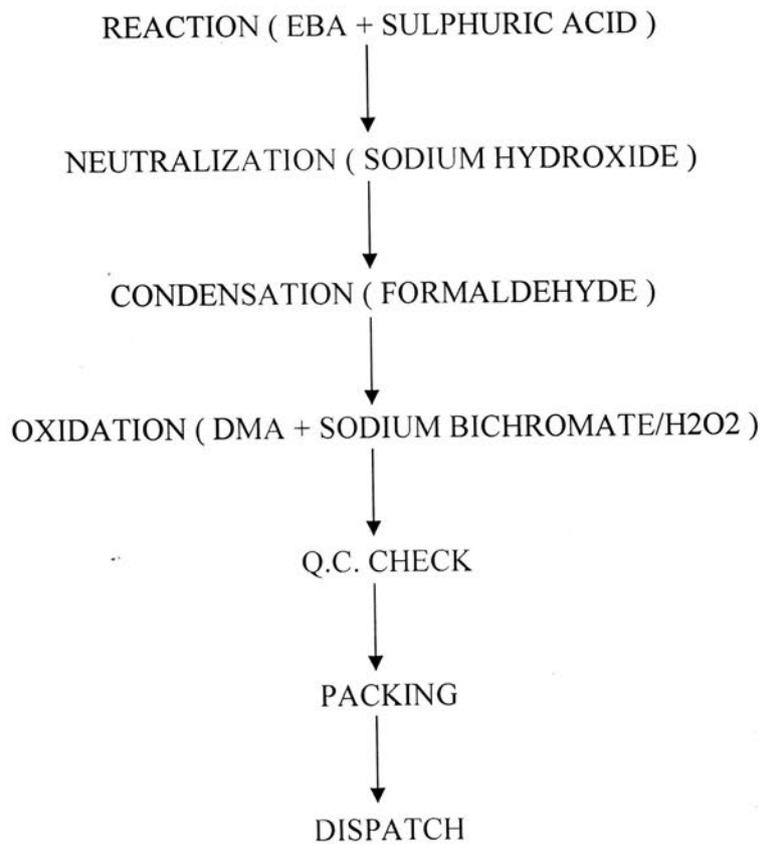
*Received
Surya
17/3/25*

HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

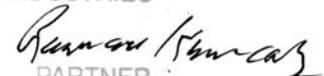
Encl: - Mfg. Process Flow Chart

Ref. No. :

Dated : 12/03/2025

MANUFACTURING PROCESS FLOW CHART

FOR SAMARTH INDUSTRIES


PARTNER

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI...APPLICANT

VERSUS

STATE OF HARYANA & ORS....RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445. Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19th day of May, 2025

Accepted, identified and certified subjected to the terms of the fees.

[SIDDHARTH BATRA] [ARCHNA YADAV]

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Samarth Industries
Plot No.-384, HSIDC Barhi,
Distt. Sonapat (Hr.)

Client

FOR SAMARTH INDUSTRIES

PARTNER



भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India

नामांकन क्रम / Enrollment No.: 1190/34341/36121

To
 राजन अग्रवाल
 Rajan Aggarwal
 O D-54
 Pitam Pura
 Enraswari Vihar S.O
 North West Delhi
 Delhi 110034
 9811166891

30/08/2013
 68922815



MN689228154FT



आपका आधार क्रमांक / Your Aadhaar No. :

6680

आधार - आम आदमी का अधिकार



भारत सरकार

Government of India



राजन अग्रवाल
 Rajan Aggarwal
 पिता : रमन अग्रवाल
 Father : Raman Aggarwal
 जन्म तिथि / DOB : 05/09/1976
 पुरुष / Male



6680

आधार - आम आदमी का अधिकार

Rajan Aggarwal

Advance service copies of short reply on behalf of Respondent Nos. 58, 71, 93, 94, 96 & 100 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 3:03 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>

 Paperbook- NGT Reply-R94 Samarth industries_Redacted.pdf

 Paperbook-NGT REPLY-R100 INDIES GLOBAL_Redacted.pdf

 Paperbook-NGT REPLY-R71 DENIM CRAZE_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 58, 71, 93, 94, 96 & 100 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

3 attachments

 **Paperbook-NGT REPLY-R58 Pooja Textile Industry_Redacted.pdf**
13539K

 **Paperbook-NGT Reply -R93-Ms SIA Pharma Pvt. Ltd._Redacted.pdf**
4442K

 **Paperbook NGT Reply -R96-Ms Raja Industries_Redacted.pdf**
3370K